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ITEM NO.67

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).32095/2011
(From the judgement and order dated 21/04/2010 in CWP No.8/2009 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

MUNESHWAR AND ORS

Petitioner(s)

VERSUS

STATE OF UP AND ORS
(office report on default)

Respondent(s)

Date: 20/11/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
(IN CHAMBER)

For Petitioner(s) Mr. Niraj Gupta,Adv.

For Respondent(s) M/S Vidhi International
Mr. M.R. Shamshad ,Adv
Mr. Mukesh Verma,Adv.

UPON hearing counsel the Court made the following
O R D E R

Delay in filing process fee is condoned. Formal order and show
cause notice shall now be issued to the respondents.

|(N.K. Goel)
|Court Master

| |(Indu Bala Kapur)
| |Court Master

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